

वृत्तिक प्रमाणपत्र संख्या

सुरक्षित

भेजें

टिप्पण: कंपनी अधिनियम, 2013 की धारा 448 और धारा 449 के उपबंधों की ओर ध्यान आकृष्ट किया जाता है, जिनमें क्रमशः मिथ्या कथन/प्रमाणपत्र के लिए दंड और मिथ्या साक्ष्य के लिए दंड का उपबंध है।

केवल कार्यालय के उपयोग के लिए:

ई-फॉर्म सेवा अनुरोध संख्या (एसआरएन)

ई-फॉर्म फाइल करने की तिथि (दिन/माह/वर्ष)

यह ई-फॉर्म प्राधिकृत व्यक्ति और वृत्तिक द्वारा दिए गए सत्यता के बयान के आधार पर इलेक्ट्रॉनिक मोड के माध्यम से कंपनी रजिस्ट्रार द्वारा रखी गई फाइल पर लिया गया है।

[ई-एफ. संख्या 05/03/2022-सीएसआर]

इंद्रदीप सिंह धारीवाल, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में अधिसूचना संख्या सा.का.नि. 129 (अ), तारीख 28 फरवरी, 2014 द्वारा प्रकाशित किए गए थे और उसके पश्चात् अधिसूचना संख्या सा.का.नि. 644 (अ), तारीख 12 सितंबर, 2014, सा.का.नि. 43 (अ), तारीख 19 जनवरी, 2015, सा.का.नि. 540 (अ), तारीख 23 मई, 2016, सा.का.नि. 895 (अ), तारीख 19 सितंबर, 2018, सा.का.नि. 526 (अ), तारीख 24 अगस्त, 2020, सा.का.नि. 40 (अ), तारीख 22 जनवरी, 2021 और सा.का.नि. 715 (अ), तारीख 20 सितंबर, 2022 द्वारा संशोधित किए गए थे।

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 7th July, 2025.

G.S.R. 452(E).— In exercise of the powers conferred by section 135 and sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Corporate Social Responsibility Policy) Rules, 2014, namely:-

- Short title and commencement.** - (1) These rules may be called the Companies (Corporate Social Responsibility Policy) Amendment Rules, 2025.

(3) They shall come into force with effect from the 14th day of July, 2025.

2. In the Companies (Corporate Social Responsibility Policy) Rules, 2014, for e-form No. CSR-1, the following e-form shall be substituted, namely:—

e-form No. CSR-1

Registration of Entities for undertaking CSR Activities

[Pursuant to section 135 of the Companies Act, 2013 and rule and 4(2) of Companies (CSR Policy) Rules, 2014]



e-form language

English Hindi

Refer instruction kit for filing the e-form

*All fields marked in * are mandatory*

Entity Details

1 *Nature of the Entity

Company established under section 8, exempted under sub-clauses (iv), (v), (vi) or (via) of clause (23C) of section 10 and approved under section 80G of the Income Tax Act, 1961.

Company established under section 8, registered under section 12A and approved under section 80G of the Income Tax Act, 1961

Registered public trust, exempted under sub-clauses (iv), (v), (vi) or (via) of clause (23C) of section 10 and approved under section 80G of the Income Tax Act, 1961.

Registered Public trust, registered under section 12A and approved under section 80G of the Income Tax Act, 1961

Registered society, exempted under sub-clauses (iv), (v), (vi) or (via) of clause (23C) of section 10 and approved under section 80G of the Income Tax Act, 1961.

Registered society, registered under section 12A and approved under section 80G of the Income Tax Act, 1961

Company established under section 8 or registered Trust or registered Society established by the Central Government or State Government

Entity established under an Act of Parliament or State Legislature

2 (a) Whether the Entity is established by any company or group of companies Yes No

(b)(i) If yes, then provide the details of such company (s)

CIN of Company	Name of Company

Add

(ii) If no, whether the entity has an established track record of three years in Yes No

undertaking similar activities

3 (a) *Type of Existing entity
(section 8 Company/Trust/Society/Others)

(b) *CIN/ Registration Number
(In case of a section 8/ company, enter CIN. Else, enter registration number)

(c) *Name of the entity

(d) *Date of incorporation of the entity (DD/MM/YYYY)

(e) Address of the entity

*Address Line I

Address Line II

*Country

*Pin code

*Area/Locality

*City

District

*State/Union Territory

(f) *E-mail ID of the entity

(g) *Enter OTP for E-mail Id

(h) *PAN of the entity

Authorised representatives details

4 *Details of Directors/ Board of Trustees/ Chairman/ CEO/ Secretary/ Authorised Representatives of the entity

Sl. No.	Name	Designation <input type="button" value="▼"/>	DIN / PAN	E-mail ID

Attachments

(c) *Copy of Certificate of Registration

Choose File

Remove

Download

(d) *Copy of PAN of Entity

Choose File

Remov

Downloa

Declaration

I am authorised by the entity vide resolution number* dated*
(DD/MM/YYYY) to sign this e-form and declare that the particulars given in the e-form herein above are true and also are in agreement with the documents maintained by the Entity.

To be digitally signed by one director in case of section 8/ company; or

To be digitally signed by one of the Trustee/ CEO in case of Registered Public Trust; or

To be digitally signed by Chairperson/ CEO/ Secretary in case of Registered Society; or

To be digitally signed by Authorised Representative in case of Entity established under an Act of Parliament or State Legislature.

***To be digitally signed by**

DSC BOX

Designation(Director/Trustee/CEO/Chairperson/ Secretary/Authorised Representative)*

***DIN of the director; or DIN or PAN of the Trustee or CEO or Chairperson or Secretary or authorised representative of the Entity;**

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this e-form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder for the subject matter of this e-form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/ applicant which is subject matter of this e-form and found them to be true, correct and complete and no information material to this e-form has been suppressed. I further certify that:

1. The said records have been properly prepared, signed by the required officers/ authorised representatives of the entity and were found to be in order;
2. All the required attachments have been completely and legibly attached to this e-form;
3. It is understood that I shall be liable for action under section 448 of the Companies Act, 2013 for wrong certification, if any found at any stage.

*** To be digitally signed by**

DSC BOX

Chartered accountant (in whole time practice)

Cost accountant (in whole time practice)

Company secretary (in whole-time practice)

*Whether associate or fellow

Associate

Fellow

Membership number

Certificate of Practice number

Save

Submit

Note: Attention is drawn to provisions of section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

For office use only:

e-form Service request number (SRN)

e-form filing date (DD/MM/YYYY)

This e-form has been taken on file maintained by the Registrar of Companies through electronic mode on the basis of statement of correctness given by the authorised person and professional.

[E-F. No. 05/03/2022-CSR]

INDERDEEP SINGH DHARIWAL, Jt. Secy.

Note: The principal rules was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide notification number G.S.R. 129(E), dated the 28th February, 2014 and subsequently amended by notification numbers G.S.R. 644(E), dated the 12th September, 2014, G.S.R. 43(E), dated the 19th January, 2015, G.S.R. 540(E), dated the 23rd May, 2016, G.S.R. 895(E), dated the 19th September, 2018, G.S.R. 526(E), dated the 24th August, 2020, G.S.R. 40(E), dated the 22nd January, 2021 and G.S.R. 715(E), dated the 20th September, 2022.